

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 125

IA(IBC)/1072(CH)2024
And
CP(IB) No. 21/Chd/Hry/2024

IN THE MATTER OF:

Chillpill Ventures Pvt. Ltd.

...Petitioner

Under Section: 10 IBC 2016, Rule 11 of NCLT 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 15.07.2024.

13.05.2024

Pooja

-Sd/-
Court Officer